

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 259/2010

Subject : Issue of consequential order in Petition No. 250/2010 in compliance with the directions of the Appellate Tribunal for Electricity in judgment dated 2.1.2012 in Appeal No. 81/2011 (Allian Duhangan Hydro Power Limited Vs. Everest Power private Limited and Others).

Date of hearing : 21.2.2013

Coram : Dr Pramod Deo, Chairperson
Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member

Petitioner : Everest Power Private Limited.

Respondents : Allain Duhangan Hydro Power Limited, Noida and others

Parties present : Shri Tarun Johri, Advocate, EPPL
Shri Jaideep Lakhtakia, EPPL
Shri Prakash Ruia, EPPL
Shri D.P.Sharda, HPPTCL
Shri Nitin Kala, Advocate, ADHPL
Shri Summit Garg, ADHPL
Shri K.K.Arya,CEA

Record of Proceedings

Learned counsel for the respondent Allain Duhangan Hydro Power requested two weeks time to file tariff petition in accordance with the provisions of CERC (Terms and Conditions) Regulations, 2009.

2. The Commission observed that as per the directions of Appellate Tribunal for Electricity, consequential order is to be passed within 45 days and accordingly, directed the respondent to file the tariff petition within one week.

3. The Commission directed that the representatives of the CEA, CTU and NRLDC be present during the hearing to assist the Commission in deciding the various issues in compliance with the directions of the Appellate Tribunal for Electricity.

4. The petition shall be listed for hearing on 7.3.2013.

By order of the Commission,

**SD/-
(T. Rout)
Joint Chief (Law)**